

(12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

O.A. NO: 97/87

199

T.A. NO:

DATE OF DECISION 23.7.92

Shri M.J. Khan

Petitioner

Shri E.K. Thomas

Advocate for the Petitioners

Versus

General Manager.

Respondent

Central Railway

Bombay.

Shri V.G. Rege

Advocate for the Respondent(s)

CORAM:

The Hon'ble Mr. Justice S.K.DHAON, VICE CHAIRMAN

The Hon'ble Mr. M.Y.PRIOLKAR, MEMBER(A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

NO

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(S.K. DHAON)
VICE CHAIRMAN

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(15)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No.97/87

Shri Mohammed Jaffar Khan

... Applicant

V/s.

Union of India

General Manager,
Central Railway
Bombay V.T.

... Respondents.

CORAM: Hon'ble Shri Justice S.K. Dhaon, Vice Chairman

Hon'ble Shri M.Y.Priolkar, Member (A)

Appearance

Shri E.K. Thomas, counsel
for the applicant.

Shri V.G. Rege, counsel
for the respondents.

ORAL JUDGEMENT

DATED: 23.7.92

(Per Shri Justice S.K.Dhaon, Vice Chairman)

The applicant retired from service as a Railway employee on 31.1.82. He had been allotted some official quarter which, it appears, was not vacated upon his retirement. The Railway authorities therefore, amongst others withheld the complementary passes. The applicant therefore approached this Tribunal through this application.

Mr. Rege has put in appearance on behalf ^{and} of respondents/has opposed this application. Shri Rege has ~~been~~ fairly stated ~~at~~ the bar that since the applicant has vacated the official quarter, he will be entitled to complementary passes from the date of vacation of the quarter. Learned counsel for the applicant agrees to this arrangement.

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This application succeeded in part and is allowed. The respondents are directed to issue to the applicant such complementary passes as are admissible under the law from the date of his delivering possession of accommodation, which was in his possession.

There shall be no order as to costs.



(M.Y. PRIOLKAR)
MEMBER (A)



(S.K. DHAON)
VICE CHAIRMAN

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